already within the purview of the RTI Act, 2005. Any information about Public Private Partnership arrangement which can be disclosed under the RTI Act may be accessed through the Public Authority which has entered into the said arrangement.

District-wise allocation of budget

1777. SHRI NANDI YELLAIAH: Will the PRIME MINISTER be pleased to state:

(a) whether the Planning Ministry would allocate District-wise budget for any State from its annual budget for various schemes in India, so that allocated annual budget for various parameters of planning could not be diverted to other categories and other Districts, within any State and any change in the utilisation of sanctioned budget or reallocation of unused budget should be decided exclusively by the Planning Commission of India; and

(b) if not, detailed reasons for not implementing the budget allocation in the above said crucial manner specially in this advanced stage of computerisation of planning?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI ASHWANI KUMAR): (a) and (b) The annual budget of the Ministry of Planning includes *inter-alia* allocations for the New Initiatives in Skill Development through Public Private Partnership, National Rainfed Area Authority, Programme Evaluation Organisation, Economic Advisory Council, Unique Identification Authority of India(UIDAI), Grants-in-Aid to Institute of Applied Manpower Research, Plan Accounting & Public Finance Management Systems, Plan Formulation, Appraisal & Review, UNDP Assistance for Capacity Development for District Planning and Grants-in-Aid to Universities and Research Institutions. Most of these allocations are for institutions and organizations engaged in research, training, evaluation, development of IT based monitoring systems, etc. Hence, funds are not allocated district-wise.

The planning and development of an area within a State is primarily the responsibility of the State Government concerned. Planning Commission approves the Annual Plans of the States as a whole, which are financed through Normal Central Assistance (NCA), Additional Central Assistance (ACA) and the State's Own Resources and hence funds are allocated to the States in this case. Further, Central Government, on its part, supplements the efforts of the State Governments through various Area Programmes, Central and Centrally Sponsored Schemes and Flagship programmes.

These schemes/programmes are administered by various Central Ministries /Departments and their implementation is governed by the programme specific guidelines. In some cases such as the Mahatma Gandhi National Rural Employment Guarantee Act, Indira Awaas Yojana, Swarnajayanti Gram Swarozgar Yojana, etc. funds are allocated and released directly to the districts.

Amount sanctioned/released for UID project

1778. SHRI AVINASH PANDE: Will the PRIME MINISTER be pleased to state:

(a) whether data is available with the Ministry about total amount of money sanctioned and released till date for UID project; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI ASHWANI KUMAR): (a) Yes, Sir.

(b) The Government had approved an outlay of Rs. 147 crore and Rs. 3023.01 crore for phase I and phase II of the UID Project in Nov. 2009 and July 2010 respectively. These covered the setting up of infrastructure in HQ and Regional Offices, creation of testing facilities for Pilots and proof of concept experiments, creation of standards in various areas of operations, setting up of a Project Management Unit, hiring of consultants for preparation of Detailed Project Reports for various components of the Project, recurring establishment cost for 5 (five) years and issue of 10 crore UID numbers.

Details of annual budget allocation and expenditure for UID Project are a given below:

Year	Annual Budget (Final Allocation) (in crores of INR)	Expenditure incurred (in crores of INR)
2009-10	26.38	26.21
2010-11	273.80	268.41
2011-12 (upto October 2011)	1470.00	210.22

Asymmetry in assets holding pattern

1779. SHRI D. BANDYOPADHYAY: Will the PRIME MINISTER be pleased to state: